

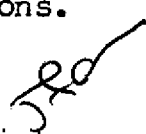
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O.A.512/91.

Date : 20.10.1992.

Mr.C.M. Jha, Counsel for the applicant.

Mr.J.G. Sawant, Counsel for the respondents. He prays to grant some time for filing reply.

Adjourned to 1.12.1992 for reply and further directions.


Registrar.

Recd copy from
the respondents in
duplicate.

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13/11/1992

O.A.512/91.

Date : 1.12.1992.

None for the applicant.

Mr.J.G. Sawant, Counsel for the respondents. He has undertaken to file his note of appearance on the next date. Respondents have already filed their reply in the matter.

The matter has not yet been admitted by the Tribunal; place this matter before the Tribunal for admission on 11.1.1993.

The applicant may file his rejoinder if he so desire before that date.


Dy. Registrar.

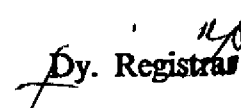
Per Tribunal

Date: 11/1/93

Applicant in person / by me

Advocate / Respondent by Rombard Law
Council. As there is disturbance due to riot

The matter adjourned to 22/1/93
for administrative hearing


Dy. Registrar

Dated : 22.1.93

Shri C.M. Jha for the applicant.
Shri J.G. Sawant for the respondents.

Shri Jha, the learned counsel for the applicant states that in spite of the two notices sent by him to the applicant, he is not responding.

Contd.

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Contd.

It appears that the applicant
is not interested in prosecuting
this application. It is, therefore,
rejected for want of prosecution.

order/Judgement/dtd 22/1/93
to Applicant/Respondent (s)
on 29/1/93

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2/2/93

SMD
(S.K. Dhaon)
y/c.